

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

[Through Virtual Court]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 281/Lkw/2019
Assessment Year 2014-15**

Shri Manish Kumar Mishra, A-502, Plumiria Rohtas, Vibhuti Khand, Gomti Nagar, Lucknow PAN AUUPM 0948D	Vs.	Income Tax Officer 1(2), Lucknow
(Appellant)		(Respondent)

Appellant by	Application filed by assessee for withdrawal
Respondent by	Shri Harish Gidwani, DR
Date of hearing	11/02/2021
Date of pronouncement	15/02/2021

ORDER

PER A.D. JAIN, V.P. :

This is assessee's appeal for Assessment Year 2014-15 against the order of the Id. CIT(A)-I, Lucknow dated 20.02.2019.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 05.02.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Lucknow-1 has issued a certificate in Form No.3 on 06.01.2021 under

the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeal. Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 15/02/2021)

Sd/-
(T.S. Kapoor)
Accountant Member

Sd/-
(A.D. Jain)
Vice President

Aks -
Dtd. 15/02/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order